

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 147 OF 2019 IN  
DFR No. 5037 of 2018**

**Dated: 1<sup>st</sup> February, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:-**

**M/s. JSW Hydro Energy Ltd.**

**...Appellant(s)**

**Vs.**

**Himachal Pradesh Electricity Regulatory Commission & Anr.**

**...Respondent(s)**

Counsel for the Appellant(s)

:

Mr. Amand Anand

Mr. Aman Dixit

Mr. Prabir Das

**ORDER**

**IA NO. 147 OF 2019**

*(Application for urgent listing)*

We have heard learned counsel for the applicant/appellant. For the reasons set out in the application, registry is directed to list the matter on **05-02-2019** subject to curing the defects.

The Application is disposed of.

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**

*tpd/vg*